

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6708
ANSWERED ON:17.05.2012
UTILIZATION CERTIFICATE UNDER MGNREGS
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the criteria for releasing funds to the States under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether some of the States/Union Territories are not being provided funds under MGNREGS on time because of non-submission of information required by the Union Government;
- (c) if so, the details thereof;
- (d) whether Utilisation Certificate and other information are required to be submitted by the State Governments before the release of next instalment under the Scheme;
- (e) if so, the details thereof;
- (f) the mechanism in place for verification of the Utilisation Certificate vis-a-vis works actually completed; and
- (g) the details of States/Union Territories including Lakshadweep which have submitted such information/ documents during each of the last three years, State/UT-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): Central funds under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are released to States/UTs/districts on the basis of labour demand projections, performance in the implementation of the programme and utilization of available fund.
- (b) & (c): In case of non submission of required information/documents, funds under MGNREGA are released on adhoc basis to States/UTs/districts. On submission of requisite information/documents, normal releases are restored.
- (d) & (e): For release of 2nd and subsequent installments, States/UTs/districts are required to submit audit reports of previous financial year and utilization certificate of previous and current financial year along with report/information on implementation of MGNREGA.
- (f): Utilisation Certificates are verified by the Ministry with the audited accounts of the relevant year. The provisions in MGNREGA are effected through Schemes formulated and implemented by States under Section 4(1) of the Act. As per para 14 of Schedule I of the Act, the State schemes are required to make provisions for regular inspection and supervision of works taken up under the Schemes to ensure proper quality of work as well as to ensure that the total wages paid for the completion of the work is commensurate with the quality and quantity of work done.
- (g): All States/UTs/districts which have received 2nd and subsequent installment during the financial year 2011-12, have submitted the utilization certificates and other information in respect of the financial year 2010-11 and earlier years.